

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.33032/2018

(Arising out of impugned final judgment and order dated 09-03-2017 in PIL No. 67617/2014 passed by the High Court of Judicature at Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 02-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Dr. Rajeev Dhawan, Sr. Adv.
Mr. Arjun Harkauli, AOR
Mr. Anshuman G., Adv.
Ms. Arunima Bishnoi, Adv.

For Respondent(s) Mr. Sumit Goel, Adv.
Ms. Swati Bhardwaj, Adv.
M/s. Parekh & Co.

Mr. Rohit K. Singh, Adv.
Ms. Deepeika Kalia, Adv.
Mr. Gautam Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this matter before a Bench, wherein one of us,
(Sanjay Kishan Kaul, J.), is not a member.

The Registry is directed to list the matter on
7th January, 2019.

(Chetan Kumar)
A.R. -cum-P.S.

(Anand Prakash)
Court Master